

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 5
IA/747/ND/2022
IB/437/PB/2017

IN THE MATTER OF:

M/s. Mecasa furnishing Pvt. Ltd
Vs.
Bhasin Infotech & Infrstructure Pvt.Ltd

...Applicant

...Respondent

Order under Section 9 of IBC.

Order delivered on 16.02.2022

Coram:

**MR. DHARMINDER SINGH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant :
For the RP/IRP : Mr. Gautam Singhal, Adv.
Mr Umesh Gupta, IRP
For the Respondent : Mr. Sujoy Dutta, Adv.
Mr. Ankit Sharma, Adv.
Mr. NPS Chawla, Adv.

ORDER

IA No. 747/ND/2022:

Application has been filed by IRP under Section 12-A of the IBC , 2016 read with Regulation 30 A(3) of the Insolvency and Bankruptcy Board of India for withdrawal of the Company petition stating that the CoC has not been constituted and the matter has already been settled between the parties. Learned Counsel for the IRP stated that fees has already been paid and nothing is due and no claim has been received till date.

Taking into consideration the above said facts, the present application stands allowed and the main petition stands withdrawn under Section 12-A of the IBC, 2016 as the same has been settled. Corporate Debtor stands relieved from rigours of CIRP. IRP stands discharged.

IA stands disposed of.

File be consigned to records

-Sd-

**SUMITA PURKAYASTHA
MEMBER (T)**

-Sd-

**DHARMINDER SINGH
MEMBER (J)**